

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF P P TELECELL MARKETING PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                            |                                                                                                                                                                                             |
|-----------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of Corporate Debtor                                                                                                                   | <b>P P Telecell Marketing Private Limited</b>                                                                                                                                               |
| 2.                          | Date of Incorporation of Corporate debtor                                                                                                  | 26 <sup>th</sup> November 2002                                                                                                                                                              |
| 3.                          | Authority Under which corporate debtor is incorporated /Registered                                                                         | Registrar of Companies, New Delhi<br>Under the Companies Act, 1956                                                                                                                          |
| 4.                          | Corporate Identity Number /Limited Liability Identity of corporate debtor                                                                  | <b>CIN :U64202DL2002PTC117795</b>                                                                                                                                                           |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                         | <b>REGD. OFFICE:</b><br>12/401, Sunder Vihar, Outer Ring Road, Paschim Vihar, New Delhi - 110087<br><b>Also at:-</b><br>I-12, DSIDC Industrial Complex, Rohtak Road, Nagloi, Delhi – 110041 |
| 6.                          | Insolvency Commencement date in respect of corporate debtor                                                                                | 27 <sup>th</sup> May 2020 ( Date of Receipt of communication 28 <sup>th</sup> May 2020)                                                                                                     |
| 7.                          | Estimated Date of closure of insolvency resolution process                                                                                 | 23 <sup>rd</sup> November 2020 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)                                                                       |
| 8.                          | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional                                          | <b>Ajay Goyal</b><br>Regn. No -IBBI/IPA-001/IP-P00382/2017-18/10639                                                                                                                         |
| 9.                          | Address and Email of the Interim Resolution Professional as registered with the Board                                                      | 49, DDA Site No.1, M Block, New Rajendra Nagar, New Delhi - 110060<br>Email:- <a href="mailto:ajaygoyalca75@gmail.com">ajaygoyalca75@gmail.com</a>                                          |
| 10.                         | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | 49, DDA Site No.1, M Block, New Rajendra Nagar, New Delhi - 110060<br>Email:- <a href="mailto:ip.pptelecell@gmail.com">ip.pptelecell@gmail.com</a>                                          |
| 11.                         | Last Date of Submission of Claims                                                                                                          | 10 <sup>th</sup> June 2020                                                                                                                                                                  |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional       | Not Applicable                                                                                                                                                                              |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)      | Not Applicable                                                                                                                                                                              |
| 14.                         | (a) Relevant Forms and<br>(b)Details of authorized representatives are available at:-                                                      | (a)Web Link:-<br><a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a><br>(b) At the address mentioned at Column No.10                            |

**Notice** is hereby given that the National Company Law Tribunal, Bench-V New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **P P Telecell Marketing Private Limited** on 27<sup>th</sup> May 2020.

The creditors of **P P Telecell Marketing Private Limited** are hereby called upon to submit their claims with proof, on or before **10<sup>th</sup> June 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class ( Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



**Ajay Goyal**  
**Interim Resolution Professional**  
**For P P Telecell Marketing Private Limited**

Place: New Delhi  
Date: 29<sup>th</sup> May 2020